

Central Administrative Tribunal  
Principal Bench

O.A. No. 1340 of 1999

New Delhi, dated this the 6th July, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MR. KULDIP SINGH, MEMBER (J)

S/Shri

1. Trilok Chand,  
S/o Shri late Shri Chhote Lal
2. Dwarik Dayal  
S/o Shri Ram Charan Chaudhary
3. Shyam Roop  
S/o Shri Lala Bani Ram
4. Mool Chand I  
S/o Shri Ganeshi Ram
5. Mool Chand II  
S/o Shri Kanhiya Lal
6. Roop Lal  
S/o Shri Bhullan Chander
7. Laxman  
S/o Shri Nikku Ram
8. Om Prakash  
S/o Shri Badal Ram
9. Rama Shankaer  
S/o Shri Bhim Ram
10. Mahabir  
S/o Shri Babu Lal .. Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through  
the Secretary,  
Ministry of Defence,  
Government of India,  
South Block,  
New Delhi.
2. The Chief of Army Staff,  
Army Headquarters, Sena Bhawan,  
New Delhi.
3. The Commanding Officer,  
DHQ TPS,  
New Delhi. .. Respondents

(None appeared)

ORDER (Oral)MR. S.R. ADIGE, VC (A)

Applicants seek direction to the respondents to grant them the higher pay scale of Rs. 950-1400 (Rs. 4000-6000 RPS) p.m. 1.1.96 together with arrears.

2. Shri Yogesh Sharma for applicant appeared for applicants and has been heard. None appeared on behalf of respondents.

3. Shri Yogesh Sharma states applicants will be satisfied if respondents are directed to dispose of applicants' representation dated 19.4.99 (Annexure A-1) which is stated to be pending.

4. In this connection Shri Sharma invites our attention to the Tribunal's order dated 8.5.2000 in O.A. No. 1317/99 Shri Chander Prakash & Others Vs. Union of India & others in which a similar prayer had been made and respondents had been directed to dispose of representation of those applicants in accordance with rules and instructions and judicial pronouncements including the C.A.T., P.B. order dated 9.10.90 in O.A. No. 363/90 Mauji Ram & Others Vs. Delhi Administration & Others to the extent that it was applicable to the facts and circumstances of that ~~particular~~ case.

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5. Accordingly this O.A. also is disposed of in terms of the directions contained in the order dated 8.5.2000 in O.A. No. 1317/99 Chander Prakash & others Vs. Union of India & others. No costs.

6. Later after the above orders were dictated, respondents' counsel Shri S.M. Arif appeared.

  
(Kuldip Singh)

Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

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